NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 637 of 2019

IN THE MATTER OF:

Liberty House Group Pte Ltd. ...Appellant

Versus

Dinkar T. Venkatasubramanian ...Respondent

For Appellant: Mr. Krishnendu Datta, Sr. Advocate with

Mr. Arvind Kumar Gupta, Ms. Henna George and

Ms. Adya Shree Dutta, Advocates

For Respondent: Mr. Sumesh Dhawan and Mr. Pranav Gupta, Advcoates for

 \mathbf{RP}

Mr. Sumesh Dhawan and Mr. Vatsala Kan, Advocates for

Promoter/Shareholder ORDER

16.03.2020 Learned Counsel for 'Committee of Creditors' state that voting on the Resolution Plan is scheduled till 2:00 pm of Today i.e. 16th March, 2020. In view of the statement made by Learned Counsel for 'CoC', we adjourn this matter on the present stage.

List the Appeal in Orders category on 1st April, 2020.

[Justice A.I.S. Cheema] Member (Judicial)

> [V.P. Singh] Member (Technical)

> [Alok Srivastava] Member (Technical)